

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
ATTENDANCE SHEET OF THE HEARING

BEFORE HON'BLE SHRI. B. S. V. PRAKASH KUMAR, MEMBER (JUDICIAL)

AND

SHRI V. NALLASENAPATHY, MEMBER (TECHNICAL)


Company Application No. : 67 621A/ 441 / NCLT/MB/2016
Name of the Company : M/S Iken solutions Pvt Ltd.
Date of Hearing : 25-04-2017 at 10:30
Section of the Companies Act, 1956 : 621A U/s. 75(1)
Section of the Companies Act, 2013 : 441 U/s. _____

Sr. No.	Name (Capital Letters)	Designation	Signature
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ORDER

C.A. No. 67/621A/441 of 2016

1. The Applicant has filed an application for compounding of offence under section 75(1) of the Companies Act, 1956 or 2013.
2. Heard and perused the record.
3. Prayer Considered. Compounding is permitted subject to making payment of Rs. 50,000/- payable by each defaulter. After compliance, put up the case for Final Order.


B. S. V. PRAKASH KUMAR
MEMBER (JUDICIAL)


V. NALLASENAPATHY
MEMBER (TECHNICAL)

Dated this July

2017